copy of Notification No. S.O. 128 dated the 16th February, 1960. [Placed in Library, See No. LT-1884/ 801.

Papers laid

on the Table

I beg to lay on the Table, under sub-section (3) of section 48 of the Coffee Act, 1942, a copy of Notification No. S.O. 2829 dated the 26th December 1959 making certain further amendment to the Coffee Rules, 1955. [Placed in Library, Sec No. I.T-1878/601.

PRESIDENT'S ACTS IN RELATION TO STATE OF KERALA

Shri Satya Narayan Sinha: On behalf of Shri Datar, I beg to lay on the Table a copy of each of the following Acts enacted by the President, under sub-section (3) of section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1959:—

- (i) The Kerala Co-operative Land Mortgage Banks Act, 1960 (No. I of 1960), and
- (ii) The Kerala Warehouses Act, 1960 (No. 2 of 1960). [Placed in Library, See No. LT-1885/ 601.

NOTIFICATIONS UNDER WORKING JOURNALISTS (CONDITIONS OF SER-VICE) AND MISCELLANEOUS PROVI-SIONS ACT AND MINES ACT.

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a copy of each of the following papers:—

(i) Notification No. G.S.R. 149 dated the 6th February 1960, under sub-section (3) of section 20 of the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955, making certain amendments to the Working Journalists (Conditions of Service) and Miscellaneous Provisions Rules, 1957, and

(ii) Notification No. G.S.R. 97
dated the 22rd January 1960,
under sub-servon (7) of
section 59 of the Mines Act,
1952, making certain amendments to the Coal Mines Rescue Rules, 1959 [Placed in
Library, See No. LT-1886/
80].

BUSINESS OF THE HOUSE

The Minister of Parliamentary
Affairs (Shri Satya Narayan Sinha):
With your permission, Sir, I rise to
announce that Government Business
for the week commencing 15th
February will consist of:

- Discussion on the President's Address.
- Further consideration of the amendments made by Rajya Sabha in the Dowry Prohibition. Bill, 1959, and
- 3. Consideration and passing of the Delhi Land Holdings (Ceiling) Bill, 1959, as reported by the Joint Committee.

As Members are already aware, the Railway Budget for 1960-61 will be presented on the 17th February 1960, after disposal of Questions.

LEGAL PRACTITIONERS BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

Shri C. R. Pattabhi Raman (Kumbakonam): I beg to move:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill to amend and consolidate the law relating to legal practitioners and to provide for the constitution of Bar Councils and an All-India Bar, be extended upto the 30th March 1960".



Mr. Speaker: The question is:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill to amend and consolidate the law relating to legal practitioners and to provide for the constitution of Bar Councils and an All-India Bar, be extended upto the 30th March 1960".

The motion was adopted.

MOTION RE: REPORT OF PAY COMMISSION—contd.

Mr. Speaker: The House will now resume further consideration of the mot.on moved by Shri Narayanankutty Menon on the 17th December 1959, namely:—

"That this House takes note of the Report of the Commission of Enquiry on Emoluments and Conditions of Service of Central Government Employees, Government Resolution thereon and the statement made by the Finance Minister in the House on the 30th November 1959".

Time taken is 3 hours and 42 minutes. Shri Prabhat Kar may continue his speech. Meanwhile, how many hon. Members want to take part in the debate—There seems to be a good number of hon. Members who would like to speak.

Shri Khushwaqt Rai (Kheri): Shri Rajendra Singh will speak on behalf of our Group.

Mr. Speaker: Should we not conclude the discussion today?

Shri Naushir Bharucha (East Khandesh): This affects the destiny of nearly two million Government employees.

Mr. Speaker: Can the hon. Minister reply on Monday?

The Minister of Finance (Shri Morarji Desai): I have no objection.

Commission

Mr. Speaker: Then this discussion will go on until Private Members' Business is taken up. The hon. Minister will reply to the discussion on Monday. To that extent, the time is extended. I take it that that is the sense of the House.

Shri D. C. Sharma (Gurdaspur): Have you noted down the names of speakers, Sir?

Shri Prabhat Kar (Hooghly): Mr. Speaker, Sir, as I was saying yesterday, the minimum wages recommended by the Second Pay Commission are less than the minimum accepted by the various tribunals and wage boards. I had pointed out yesterday between 1947 and 1957 many that tribunals, wage boards and Commissions were appointed and they had given their findings on the minimum wage. Here we find the Second Pay Commission coming to a conclusion which is against the common understanding of all the tribunals adjudicating bodies which have given their judgments in the last ten years.

The Fair Wages Committee in their Report have stated this with reference to the minimum wage:

"We consider that a minimum wage must provide not merely for the bare sustenance of life but for the preservation of the efficiency of the worker. For this purpose, the minimum wage must also provide for some measure of education, medical requirements and amenities".

This was their concept of a minimum wage. The Varadachariar Committee, while discussing the question of the wage structure of Central Government employees, came to the conclusion that what they were recommending at that time were just emoluments